

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/11416/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Kamrup(M)

Dated Guwahati, the 30 November, 2024

Sub:- **Permission to avail LeaveTravel Concession (LTC)**

Ref:- Letter No.DJK/Acctt/12501-502, dated 22.11.2024

Sir,

With reference to the above, I am directed to inform you that Shri Dimbeswar Roy, JMFC, Kamrup(M) has been allowed to avail LTC for the block period of 2022-2024 for travelling from Guwahati to Kolkata and return w.e.f. 15.12.2024 till 21.12.2024, along with his dependent mother (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, Shri Dimbeswar Roy's father, Shri Ramani Kanta Ray is also permitted to accompany his son during this travel. However, he is not entitled to LTC benefits as per relevant rules.

Shri Roy may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11417-11420/2024/A.

Dated 30th November, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Dimbeswar Roy, JMFC, Kamrup(M).
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

R
21/12/2024
REGISTRAR (VIGILANCE)

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30/11/24